

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2673

ANSWERED ON:10.08.2010

COMPENSATION FOR LAND ACQUISITION

Jardosh Smt. Darshana Vikram;Kumar Shri P.;Singh Chaudhary Lal

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is a wide gap between the market rate and the rate of compensation paid by the Government for the land acquired for various National Highway projects;
- (b) if so, the details thereof;
- (c) whether any action has been taken by the Government for the payment of compensation to the land owners on par with the prevailing market rates for the land;
- (d) if so, the details thereof and if not, the reasons therefor alongwith the corrective steps proposed to be taken in this regard;
- (e) whether the Union Government also provides compensation to the State Governments for the land handed over to the NHAI for various highway projects; and
- (f) if not, the reasons therefor alongwith the reaction of the State Governments in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R. P. N. SINGH)

(a) As per Section 3G(7) of the National Highways Act, the competent authority shall determine the amount of compensation on the basis of market value of the land on the date of publication of the notification under section 3(a) of the above Act.

(b) to (d) Does not arise.

(e) & (f) It is the policy of the Union Government/National Highways Authority of India (NHAI) to request State Governments to provide their land free of cost to NHAI for implementation of National Highways Development Projects (NHDP) due to the following reasons; (i) construction of National Highways bestows substantial economic benefits to States in which projects are implemented, (ii) State Highways are elevated to the status of National Highways on request of State Governments, and therefore (iii) State Governments are equal partners of the Union Government in NHDP. However, some State Governments insist on payment of compensation for their land.